## GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1536 ANSWERED ON:21.07.2014 MINE ACCIDENTS IN JHARKHAND Mahato Shri Bidyut Baran

## Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of accidents occurred in various mines in Jharkhand during the last three years, company-wise and mine-wise;
- (b) the number of workers killed and injured separately in such accidents during the said period;
- (c) whether the Government has conducted any inquiry into such accidents and if so, the details thereof along with the action taken against officials found guilty; and
- (d) the steps taken by the Government to provide relief to deceased/injured workers and their families?

## **Answer**

## MINISTER OF STATE FOR STEEL, MINES, LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

- (a) & (b): The details of accidents occurred in various mines in Jharkhand during the last three years, company-wise and mine-wise are given at Annexure-I (fatal accidents in coal mines), Annexure II (Fatal accidents in non-coal mines), Annexure III (serious accidents in coal mines) and Annexure IV (serious accidents in non-coal mines).
- (c): Yes, enquiries into each such fatal accident were conducted. The cause and circumstances leading to such accident were identified and responsibility for such accidents had been fixed. Details are given at Annexure-I (fatal accidents in coal mines), Annexure II (fatal accidents in non-coal mines).
- (d): Relief to the families of the deceased/injured in accidents including the compensation is given by the mining companies under the Employees` Compensation Act, 2010 and the Rules framed therefor.